

ITEM NO.36

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7892/2024

[Arising out of impugned final judgment and order dated 22-12-2023 in WP No. 13927/2019 passed by the High Court of Judicature at Bombay at Aurangabad]

SARANG SUGANDHILAL BORA & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 78929/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 9501/2025 - EXEMPTION FROM FILING O.T.
IA No. 9500/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 96459/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 4246-4247/2025 (IX-A)

IA No. 17915/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 17909/2025 - APPLICATION FOR SUBSTITUTION

IA No. 19591/2025 - EXEMPTION FROM FILING O.T.

IA No. 19590/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 17911/2025 - SETTING ASIDE AN ABATEMENT

Date : 17-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
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Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Anshuman Ashok, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 12.03.2026.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR